

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 2344 of 2019

IN

Company Appeal (AT) (Insolvency) No. 249 of 2019

IN THE MATTER OF:

Mr. Gurjeet Singh Johar

...Appellant

Versus

ICICI Bank Ltd. & Anr.

...Respondents

Present:

For Appellant :

Mr. Swapnil Gupta and Ms. Ankita Sinha,, Advocates

For Respondents:

**Mr. Arijit Mazumdar, Mr. Devesh Ajmani and
Mr. Shambo Nandy, Advocates for SREI**

**Mr. Ankur Mittal and Ms. Meera Murali,
Advocates for SBI (Intervenor)**

O R D E R

20.08.2019 The question of exclusion of any time, if so required, may be considered at the time of the final order as may be passed in the Company Appeal.

I.A. No. 2344 of 2019 stands disposed of.

Let the appeal be listed on **2nd September, 2019**, as ordered earlier.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc